

ITEM NO.15

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25312/2022

(Arising out of impugned final judgment and order dated 12-07-2022
in WPA(P) No. 203/2022 passed by the High Court At Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

TAPAS GHOSH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.201221/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.201220/2022-CONDONATION OF
DELAY IN REFILING / CURING THE DEFECTS)

Date : 09-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Kunal Mimani, AOR
Mr. Sandip Dasgupta, Adv.
Mr. Abhishek Prasad, Adv.
Mr. Kartikey Bhatt, Adv.
Ms. Shraddha Chirania, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to entertain this
petition under Article 136 of the Constitution of
India as after recording reasons for maintainability,
all that is happened is that only notice has been
issued in the matter as yet and it is open for the
petitioner-State to defend the case on merits.

The special leave petition is dismissed in terms aforesaid.

Needless to say that all questions of law are left open.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)